

राजस्थान के पहाड़ी क्षेत्रों में लघु सिंचाई योजनाएँ

3949. श्री ओंकार लाल बोहरा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि वर्ष 1966-67 में राजस्थान में पहाड़ी क्षेत्रों में लघु सिंचाई योजना के विस्तार करने के लिए केन्द्रीय सरकार द्वारा किन-किन विशेष सुविधाओं की व्यवस्था की जाने की संभावना है ?

खाद्य, कृषि सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्डे) : मौजूदा पद्धति के अनुसार भारत सरकार द्वारा राज्यों को वित्तीय सहायता "कृषि उत्पादन", "लघु सिंचाई" आदि वृहत् विकास शीर्षकों के अन्तर्गत दी जाती है ताकि समस्त राज्यों में कार्यक्रमों को शुरू किया जा सके। यह राज्य सरकार पर निर्भर करता है कि वह इस सहायता को राज्य में क्रियान्वित होने वाली योजनाओं पर, जिनमें पहाड़ी क्षेत्र भी शामिल हैं, प्रत्येक योजना को दी जाने वाली अग्रता के आधार पर जैसी चाहे व्यय करे। फिर भी, योजना आयोग ने राजस्थान हेतु 1968-69 में लघु सिंचाई कार्यक्रम के लिए 225 लाख रुपए की राशि मंजूर की है।

BUILDING FOR POST OFFICE IN AHIRI (MAHARASHTRA)

3950. SHRI K. M. KOUSHIK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Post Office in Ahiri in Chanda District of Maharashtra State has been located in a private building which is dilapidated and too small for its requirements;

(b) whether it is a fact that no rent is paid for the occupation of the said building; and

(c) if so, whether Government propose to take steps for its repair and making it fit for the purpose to take

steps for its repair and making it fit for the purpose ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The Post office in Ahiri is located in private building but the accomodation is neither inadequate nor in dilapidated condition. However, it requires some repairs.

(b) Yes. The building had been given free of rent.

(c) Yes.

ARREARS OF TELEPHONE BILLS

3951. SHRI BABURAO PATEL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that over Rs. 5 crores arrears of telephone bills are due from subscribers as on the 31st December, 1967;

(b) the steps taken by Government to recover these outstandings, particularly from various Government officials;

(c) the number of instances where wrong telephone bills were submitted to the subscribers during the year, State-wise; and

(d) the steps taken by Government to prevent such mistakes in future ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) :

(a) The precise information is not available at present. However, a sum of Rs. 5.02 crores was outstanding on 1st July, 1967 in respect of bills issued up to 31st March, 1967.

(b) Steps, such as, issue of notices, disconnection of telephones, personal contact with subscribers, and finally legal action, where necessary, are taken with a view to enforce recovery. The question of recovery of arrears from Government Departments is taken up at appropriate level with the Departments concerned.